

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS).**  
**TIS HAZARI, DELHI**  
**OFFICE OF CHAIRPERSON (ELECTION COMMITTEE).**  
**DBA ELECTIONS**

No. \_\_\_\_\_/EC/DBA/2025

Dated 02.04.2025

To,  
 Sh. Vikas Goyal, Hony. Secretary,  
 Delhi Bar Association,  
 Tis Hazari Courts, Delhi.

Sub: Request for transfer of Proximity Cards boxes and other related boxes under video surveillance from Lal Chand Vts Hall to Store Room, Civil Side.

Respected Sir,

This is to inform you that in terms of Minutes of Meeting dated 18.03.2025 between Election Commissioner, Returning Officer, Chairman, Security Committee as well as Chairman, Election Committee, a conscious decision was taken qua the use and safe custody of Proximity Cards. The relevant extracts of the said meeting is reproduced as under:-

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<i>Sl No.</i>	<i>Agenda</i>	<i>Minutes</i>
5.	<i>Use of Proximity Card for ensuring fair and transparent election as well as measures for preventing multiple voting/ false voting.</i>	<p><i>The matter has been considered at length. It is the concern of the Election Commissioner and the Returning Officer that the Card might be used for multiple times and it would be physically impossible to verify whether the card holder had already made an entry or not.</i></p> <p><i>As per the information given by the Nodal Officer, the software may have a provision for reporting of a subsequent entry/multiple entry by the card holder. It is the concern of the Election Commissioner and the Returning Officer that even if the software reports the subsequent entry, it would be physically impossible for anyone to verify at the spur of the moment, and considering the fact that there may be rush of voters, some additional measures also should be in place.</i></p> <p><i>The Election Commissioner and the Returning Officer submits that they have already decided to issue a slip with relevant details, to a voter on the presentation of his identity proof as well as Proximity Cards and the said slip is to be used for the purpose of voting. However, it is their concern that the said process may not be</i></p>

*SMP*

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		<p>fool proof and it may still be possible that there are glitches or oversights owing to rush of voters. The matter has been considered at length and various options have been considered.</p> <p>In order to ensure transparency and fairness in the election process to obviate the possibility of misuse/ multiple user of the proximity card one of the measures that has been considered feasible is the physical retention of the Proximity Card by the office of the Election Commissioner at the time of casting of vote. This according to the Election Commissioner and the Returning Officer would prevent and rather render the misuse of Proximity Cards as impossible.</p> <p>It is, accordingly, decided that the office of the Election Commissioner would retain the Proximity Card of the Ld. Member till after the election process is over and would return the same as per the convenience and possibility. Returning Officer is, accordingly, requested to issue necessary circular/notice to all members concerned and give the same wide publicity.</p>
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It may be further impressed that in view of the representation made by one of the election candidates, a letter was issued on 24.03.2025 requiring safe custody and preservation of the sealed containers used for storing the proximity cards. Copy of the said letter is also enclosed herewith.

Sir, since the Proximity Cards are to be preserved, considering the above, the relocation may compromise the custody/sanctity of the sealed containers, accordingly, I am instructed to communicate to your good offices that its relocation be avoided till the concerns qua the process of elections are not fully addressed.

Thanking you.

Yours Sincerely,

Nodal Officer,  
Election Committee DBA

Forwarded.

Ld. Chairman  
DBAEC-2025

Encl: Copy of letter dated 24.03.2025.

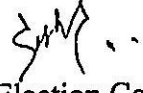
No. 16077/EC/DBA/2025

Dated 02 APR 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Hony. Secretary, Bar Council of Delhi with request to take necessary action, if any, at their end.

- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) ✓ The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

  
Nodal Officer, Election Committee  
DBA Election

c/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024

No. 16279-16285  
/EC/DBA/2025

Dated 24.03.2025

To, 16279-16285  
(i) Sh. Ravinder Singh, Advocate,  
Chief Election Commissioner,  
for Delhi Bar Association Election 2025

24 MAR 2025

(ii) Sh. Atul Rathi,  
Returning Officer,  
for Delhi Bar Association Election 2025

Sub: Preservation of complete CCTV Footages of 21.03.2025 and  
22.03.2025 of all cameras/CCTV as well as records of  
'used/unused slip'.

Sir,

This is to inform you that the Election Committee is in receipt of a representation dated 22.03.2025 (submitted on 24.03.2025) raising certain concerns about fake voters/proximity cards (copy enclosed).

Your inputs in this respect are requested at the earliest. Besides, it is requested that complete CCTV footage/video recordings for 21.03.2025 and 22.03.2025, in and around the complex/voting area, as has been arranged for by the office of Election Commission, are preserved and copies thereof are also delivered to this office at the earliest.

Considering the concerns/issues raised by the applicant, we may also request for ensuring safe custody/preservation of sealed containers used for storing the proximity cards as well as the used/unused slips issued by your good offices in your custody.

A confirmation in this respect would be highly appreciated.

Yours Sincerely,




Chairman Election Committee,  
Delhi Bar Association

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.

- 4) The Dealing Assistant. Website Committee, Tis Hazari Courts, Delhi with directions to upload the list and letter on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) Ms. Aarti Tyagi, Advocate, Lawyers Bar Room II, Western Wing Tis Hazari Courts, Delhi. Mobile No.8377096729.

  
Chairman Election Committee,  
Delhi Bar Association